

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 111

CP (IB) No. 28/Chd/Pb/2023

**IN THE MATTER OF:**

Intec Capital Ltd.

...Petitioner

Vs.

Harsh Thapar

...Respondent/ Personal Guarantor

**Under Section:** 95, IBC, 2016

**Order delivered on 16.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Dhruv Parwal, Advocate

For the RP : Ms. Pridhi Singla, Advocate

**ORDER**

It is seen that there is no representation on behalf of the respondent despite last opportunity granted on the last date of hearing. It seems that personal guarantor is not interested to file the objections, therefore, personal guarantor is proceeded ex-parte.

A date is requested by learned counsel for the petitioner for filing objections to the report under Section 99 of the Code. Let the same be filed within one week with a copy in advance to the counsel opposite. Response thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter on 30.05.2024.

-Sd-  
**(L. N. GUPTA)**  
**MEMBER (T)**

-Sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM